

Nadir Khan

Vs

The State (Delhi Administration)

Criminal S.L.P. No. 554 of 1975

(P. K. Goswami JJ)

03.06.1975

ORDER

GOSWAMI, J. –

1. I am reluctant to leave this matter with the usual monomial order since the submission of the learned Counsel has sought to cast an unmerited doubt on the undoubted jurisdiction of the High Court in acting suo motu in criminal revision in appropriate cases. The attempt has to be nipped in the bud.
2. In this case, the petitioner was found in illegal possession of ganja weighing 7 kgs. and was convicted by the Metropolitan Magistrate, Delhi, under Section 61(a) of the Punjab Excise Act as extended to Delhi and sentenced to two months rigorous imprisonment. With no right of appeal available, there was an unsuccessful revision application before the Additional Sessions Judge, Delhi. The petitioner then moved the Delhi High Court under Section 482 of the Code of Criminal Procedure, 1973 (Act II of 1974) read with Article 227 of the Constitution against the conviction. This time he was worse off as the High Court thought that the sentence awarded was inadequate and by invoking its revisional jurisdiction issued, suo motu, a rule for enhancement of the sentence and ultimately raised the sentence to six months. Hence this special leave petition.
3. The question raised by the learned Counsel in this application that the High Court, in revision under Section 401 Cr. P. C., has no jurisdiction or power to enhance the sentence in the absence of an appeal against the inadequacy of sentence under Section 377.
4. It is well known and has been ever recognised that the High Court is not required to act in revision merely through a conduit application at the instance of an aggrieved party. The High Court, as an effective instrument for administration of criminal justice, keeps a effective vigil and wherever it finds that justice has suffered, it takes upon constant as its bounden duty to suo motu act where there is flagrant abuse of the law. The character of the offence and the nature of disposal of to particular case by the subordinate court prompt remedial action on the part of the High Court for the ultimate social good of the community even though the State may be slow or silent in preferring an appeal provided for under the new Code. The High Court in a given case of public concern over the problem and may act suo motu on pursual of newspaper reports disclosing imposition of grossly inadequate sentence upon such offenders. This position was true and extant in the ment code of 1898 and this salutary power has not been denied by Parliament under the new code by rearrangement of the sections. It is true the new Code has expressly given a right to the State under Section 377 the Cr. P.C. to appeal against inadequacy of sentence which was not there under the old Code. That however does not exclude revisional jurisdiction of the High Court to act suo motu for

enhancement of sentence in appropriate cases. What is an appropriate case gas to left to the discretion of the High Court. This Court will be slow to interfere with exercise of such discretion under Article 136 of the Constitution.

5. Section 401 expressly preserves the power of the High Court, by itself, to call for the records without the intervention of another agency and has kept alive the ancient exercise of power when something extra ordinary comes to the knowledge of the High Court. The provisions under Section 401 read with Section 386(c) (iii) Cr. P.C. are clearly supplemental to those under Section 377 whereby appeals are provided for against inadequacy of sentence at the instance of the State Government or Central Government, as the case may be. There is therefore absolutely no merit in the contention of the learned Counsel that the High Court acted without jurisdiction in exercising the power of revision suo motu, for enhancement of the sentence in this case. The application stands rejected.

</html